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W.P(C)No. 105 OF 2004

ITEM No.IA

(For judgment)

Court No. 2

SECTION PIL

A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(Civil) No.105/2004

PEOPLE'S UNION FOR CIVIL LIBERTIES

Petitioner (s)

VERSUS

UNION OF INDIA & ANR.

Respondent (s)

(HEARD BY : HON'BLE N. SANTOSH HEGDE, B.P. SINGH AND S.B. SINHA, JJ.)

Date : 29/04/2005 This Petition was called on for judgment today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE

HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s)Mr. Rajinder Sachar, Sr.Adv.

Mr. Sanjay Parikh,Adv.

For Respondent (s)Mr. G.E. Vahanvati, SG.

Ms. Sushma Suri,Adv.

Mr. Badri Prasad Singh,Adv.

For R.2Mr. Maninder Singh, Adv.

Mrs. Prathiba M. Singh, Adv.

Mr. A.Mariaputham, Adv.

Mr. Angad Mirdha, Adv.

Mr. Abhinav Mukherjee, Adv.

Hon'ble Mr. Justice N. Santosh Hegde pronounced the judgment of the Bench comprising of His Lordship, Hon'ble Mr. Justice B.P. Singh and Hon'ble Mr. Justice S.B. Sinha. The petition fails and is dismissed in terms of signed judgment.

(PAWAN KUMAR)

(PREM PRAKASH)

COURT MASTER

COURT MASTER

(signed non-reportable judgment is placed on the file)